

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI**

O.A.529/2018

Dated this Tuesday the 4th day of September, 2018

**Coram:Hon'ble Dr. Bhagwan Sahai, Member (A).
Hon'ble Shri R. N. Singh, Member (J).**

1. Gopal Singh,
Son of Shri Chander Singh,
Aged about 49 years,
Occ: Unemployed, Presently Residing
At Shravasti Nagar, Colony No.5,
Survey No.72/18/1,
Ghorpadi, Near Anant Theatre, Pune-411001.
...Applicant.

(By Advocate Shri Yogendra Pratap Singh).

Versus

1. Union of India
(through Secretary of Ministry
of Defence), 104, South Block,
New Delhi-110011.
2. The Chief of the Army Staff
Integrated Headquarters of
Ministry of Defence(Army),
South Block, New Delhi-110011.
3. Director General of Manpower
Directorate Genera of Manpower,
MP-4 (Civil) (B),
Adjutant's General,
IHQ of MoD (Army), West Block-III,
RK Puram, New Delhi-110066.
4. Directorate General,
Directorate of EME (Civ),
Master General of Ordnance Branch,
IHR, of MoD(Army), DHQ PO, New Delhi-110105.
5. The Officer-in-charge,
DSW (Engg Eqpt),
C/o CQA (EE),
3rd Floor, Aundh Camp, Pune,
Maharashtra-411027.

... Respondents.

O R D E R (O R A L)
Per : R. N. Singh, Member (Judicial)

Present.

Shri Yogendra Pratap Singh, learned counsel for the applicant. Heard him.

2. After arguing for some time, the learned counsel for the applicant seeks permission to withdraw this OA with liberty to file fresh OA.

3. In the facts and circumstances of the case, this OA is dismissed as withdrawn, with liberty to the applicant to file fresh OA in accordance with law. No order as to cost.

(R. N. Singh)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

V.